

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 122
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.	APPLICANT / PETITIONER
Vs		
Fantastic Buildcon Pvt. Ltd. & Ors.	RESPONDENT

SECTION:

Under Section 7 of Insolvency of Bankruptcy Code 2016 (CIRP)

Order delivered on 15/10/2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Dr. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Petitioner(s):- Mr. Krishna Kumar, Mr. S.C. Nanda, Advs
Ms. Srujana Suman Mund, Adv.
For the Respondent(s):- Mr. Rakesh Kumar Adv., Ms. Chetna Bisht Adv.
For the BDR Builders:- Mr. Barinder Singh Maur, PCS
For the RP:- Mr. Om Prakash Vijay, Advocate

ORDER

Learned Company Secretary Mr. Birender Singh Maur seeks and is granted 10 days time to file reply.

The original agreement shall also be handed over to the Bench Officer in a sealed cover without attaching any copy with the reply. Mr. Rakesh Kumar learned counsel for the Ex-management has already filed their reply. If the original is with the ex-management then they shall too deposit the same with the Bench Officer in a sealed cover.

List for argument on 14.11.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)